

on the basis of which they are making proposals for the implementation of the scheme in the States.

Symposium on Brick and Tile Manufacture

*641. Shri Keshava: Will the Minister of Works, Housing and Supply be pleased to state:

(a) whether the proceedings and minutes of the symposium held in Calcutta in February, 1957 on "The Brick and Tile Manufacture in India" have been published in Hindi and any other regional languages; and

(b) whether they are widely circulated in the country?

The Deputy Minister of Works, Housing and Supply (Shri Anil K. Chanda): (a) Not yet, Sir.

(b) The intention is to circulate them as widely as possible.

Illegal Entry by Pakistanis

*642. Shri Radha Raman: Will the Prime Minister be pleased to state:

(a) the number of arrests made of Pakistani nationals in Eastern and Western regions of Indian territory for infiltration without proper passports and visas during the first half of the calendar year;

(b) whether any steps have been taken to check such infiltration;

(c) if so, what are they;

(d) the number of Pakistani nationals who have overstayed in this country without legal permits during the same period; and

(e) how Government has been dealing with this problem to establish effective vigilance in this regard and to stop this practice?

The Deputy Minister of External Affairs (Shrimati Lakshmi Menon):

(a) 3,209, excluding certain districts

of U.P. and the States of Bombay, Kerala, Madras, West Bengal, and Jammu & Kashmir. Information from these States has not yet been received.

(b) and (c). Steps have been taken to ensure increased vigilance along the border.

(d) 7,082 excluding certain districts of U.P. and the States of Bombay, Kerala, Madras, West Bengal and Jammu & Kashmir. Information from these States is awaited.

(e) Action is taken against such offenders under the Foreigners Laws (Amendment) Act, 1957.

Salt Cess and Salt Proceeds

*643. Shri Morarka: Will the Minister of Commerce and Industry be pleased to state:

(a) whether it is a fact that the total receipts on account of Salt Cess and Salt proceeds have gone down from 212 lakhs in 1955-56 to 148 lakhs in 1956-57; and

(b) if so, what are the reasons for this fall?

The Deputy Minister of Commerce and Industry (Shri Satish Chandra): (a) Yes, Sir; there has been a decline in the receipts. The final figure of total receipts for 1955-56 is Rs. 217.26 lakhs and the latest provisional figure for 1956-57 is Rs. 179.14 lakhs.

(b) The reasons for the fall in total receipts during 1956-57 are:

(1) sale proceeds being lower by about 21 lakhs compared with the previous year; and

(2) recoveries of cess being lower by about 17 lakhs on account of the concession of levy of cess on a graduated scale with effect from 23rd April, 1956, according to which salt works with an area between 10 and 100 acres were charged a cess of one anna per maund only against two annas previously charged.